

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.350/MP/2024 along with IA No.101/2024

- Subject : Petition under Section 79(1)(c), 79(1)(f) of the Electricity Act, 2003 read with Regulation 41, 42, 44 of the Central Electricity Regulatory Commission (Connectivity and Generation Network Access to the Inter-State Transmission System) Regulations, 2022 and amendments thereof read with Clause 56 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023 seeking deferment of effective date of General Network Access of 100 MW; alternatively, seeking additional 100 MW GNA through intra-State transmission system of State Transmission Utility connected to the ISTS till the completion of the commissioning of the overhead line by the Petitioner.
- Petitioner : India Power Corporation Limited (IPCL)
- Respondents : Central Transmission Utility of India Limited (CTUIL) and Anr.
- Date of Hearing : **9.12.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Arijit Maitra, Advocate, IPCL
Shri Kulamani Biswal, Advocate, IPCL
Shri Rakesh Pandey, Advocate, IPCL
Ms. Suparna Srivastava, Advocate, CTUIL
Ms. Divya Sharma, Advocate, CTUIL
Ms. Priyasi Jadiya, CTUIL
Shri Siddharth Sharma, CTUIL

Record of Proceedings

Learned counsel for the Petitioner submitted that the present Petition had been filed *inter alia* praying for deferral of the date of effectiveness of the GNA from 1.10.2024 till the completion of the overhead line by the Petitioner / Licensee in accordance with the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022. Learned counsel further submitted that keeping in view the urgency involved, the Petitioner has also moved two IAs in the matter, praying for certain interim reliefs. Learned counsel submitted that IA No. 101/2024 was filed on 12.11.2024 *inter alia* seeking an ad-interim injunction upon the Respondent, CTUIL, from raising the monthly GNA bills upon the Petitioner. However, on 2.12.2024, CTUIL has already issued the bill of supply for the month of December, 2024 upon the Petitioner for an amount of Rs. 5.09 crores. Accordingly, the Petitioner has also moved IA (Diary) No. 1295/2024, *inter alia* praying for the stay of the said bill and restraining the

Respondent, CTUIL from raising further monthly GNA bills. Learned counsel, accordingly, urged that the said IAs may be taken up for the hearing. Learned counsel also pointed out that vide Record of Proceedings for hearing dated 30.9.2024, CTUIL was directed to file its reply within three weeks. However, CTUIL served the copy of its reply only on 6.12.2024, and in the meanwhile, CTUIL, by its letter dated 11.10.2024, had also sought to invoke the Bank Guarantee furnished by the Petitioner.

2. In response to the specific query of the Commission regarding the Petitioner having approached the State Transmission Utility for availing the additional 100 MW GNA through InSTS as per its prayer (c), learned counsel submitted the said alternate prayer is not workable, and the Petitioner is no longer pressing such alternate prayer.

3. Learned counsel for the Respondent, CTUIL, sought liberty to upload CTUIL's reply on the e-filing portal.

4. In response to the Commission's observation to have the main matter itself be decided expeditiously rather than taking up the IAs first, the learned counsel for the Petitioner and CTUIL fairly agreed to the said suggestion. The CTUIL was, accordingly, permitted to upload its reply within the course of the day.

5. The Petition, along with IAs will be listed for the hearing on **10.12.2024**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)